

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No. 722/2015
OA No.4476/2013**

New Delhi this the 3rd day of February, 2016

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Pavan Ved
C-67, Neeti Bagh,
New Delhi 110 049.

-Applicant

(By Advocate: Shri Puneet Jain, Ms. Christi Jain and Shri Manu Maheshwari)

-V E R S U S-

1. Ms. Anita Kapoor
Chairperson, CBDT,
North Block,
New Delhi.

2. Mr. A. K. Jain
Member P & V CBDT
North Block,
New Delhi.

-Respondents.

(By Advocate: Shri Madhurima Tatia)

O R D E R (Oral)

Justice Syed Rafat Alam, Chairman:

This is an application for initiating contempt proceeding against the respondents for the alleged disobedience of this Tribunal's order dated 22.05.2015 in OA No.4476/2013.

2. At the outset, Ms. Madhurima Tatia, learned counsel for the respondents submitted that against the aforesaid order of this Tribunal, Writ Petition No.215/2016 is preferred before the Hon'ble High Court of Delhi. She further submits that when the said writ petition was listed for admission on 11.01.2016, a statement was made on behalf of the applicant that he would not press the instant

contempt petition. Learned counsel for the applicant also does not dispute the aforesaid fact.

3. In view of the above, we are of the view that no purpose would be served by keeping this contempt matter further pending. It is, therefore, closed at this stage with liberty to the applicant to apply for its revival after disposal of the aforesaid writ petition, if necessary.

(Shekhar Agarwal)
Member (A)

(Syed Rafat Alam)
Chairman

/pj/